

**STRATEGY FOR SPECIAL MEDIATION DRIVE - MEDIATION**  
**‘FOR THE NATION’**

In pursuance of “Special Mediation Drive - Mediation ‘For the Nation’” drive launched under the guidance of Hon’ble the Chief Justice of India and Hon’ble Mr. Justice Surya Kant, Judge, Supreme Court of India & Executive Chairman, NALSA and Chairman, MCPC, Hon’ble the Chief Justice has been pleased to adopt following strategy:

- (i) All the pending Ordinary and Admitted (On/Off Board) cases viz. Matrimonial Disputes Cases, Accident Claims Cases, Domestic Violence Cases, Cheque Bounce Cases, Commercial Disputes Cases, Service Matters Cases (except Referred to Division Bench matters and Cases wherein validity of any act, rules or notification has been challenged), Consumer Disputes Cases, Debt Recovery Cases, Eviction Cases (Civil Revisions), Land Acquisition Cases, will be shown/listed under a new list type i.e. **“For Referral to the Special Mediation Drive-Mediation ‘For the Nation’ List”** before all the Hon’ble Judges sitting singly w.e.f. 08.07.2025, , irrespective of the subject matter assigned in the roster.
- (ii) All the cases referred in clause (i) and pending in Ordinary motion cause list after 31.07.2025 shall also be preponed and listed in the “For Referral to the Special Mediation Drive-Mediation ‘For the Nation’ list”.
- (iii) All the Hon’ble Judges sitting in Hon’ble Division Benches are requested to sit singly everyday at the time of their convenience and take up the cases listed in “For Referral to the Special Mediation Drive-Mediation ‘For the Nation’ list”.
- (iv) The cases which are required to be listed in the “For Referral to the Special Mediation Drive-Mediation ‘For the Nation’ list” and the case is also fixed for hearing in the Ordinary motion cause list during the month of July from the period 08.07.2025 to 31.07.2025, will be listed alongwith Cause List Remarks “For Referral to the Special Mediation Drive-Mediation ‘For the Nation’ list” for the kind perusal of Hon’ble Bench only for the date fixed therein.
- (v) The per day limit of cases required to be listed in the “For Referral to the Special Mediation Drive-Mediation ‘For the Nation’ list” will be 200 in

addition to Urgent/Ordinary/Taken Up etc. cases per Hon'ble Division/Single Bench.

Moreover, the cases listed before Hon'ble Division Benches in the "For Referral to the Special Mediation Drive-Mediation 'For the Nation' Division Bench list" should also be taken into account at the time of listing single bench cases before the judges sitting in the said Hon'ble Division Bench.

- (vi) All the cases which will be returned without referral order with regard to mediation will be listed as per their last listing status i.e. Urgent/Ordinary/Admitted.

The unlisted cases which were listed only for the purpose of referral to the mediation without any last listing status will be listed as per their turn/roster.

- (vii) All the other cases viz. Criminal Compoundable Cases, Criminal Disputes Cases (Misc. Writ Petitions), Partition Cases (RSAs and Writ Petitions-Land Law Single Bench) and Eviction Cases (Writ Petitions- Land Law Division/Single Bench), after physical verification by the Grouping Cell, will also be listed as per above directions, as and when the same are verified by the Grouping Cell.
- (viii) In case, any Hon'ble Bench finds it appropriate for referring any matter listed in Urgent/ Ordinary motion cause list to Mediation in which there is an element of settlement listed before that bench on a particular day can refer the same.
- (ix) Ld. Advocates/Party-in-person will also provide the details of cases in which there exists an element of settlement in the concerned Judicial Branches on or before 19.07.2025, so that the same could also be listed in "For Referral to the Special Mediation Drive-Mediation 'For the Nation' list".

**BY ORDER OF HON'BLE THE CHIEF JUSTICE.**